



NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

102. IA/1443/2024 C.P. (IB)/685(MB)2022

IN THE MATTER OF

PRARTHNA PRIVATE LIMITED

... Petitioner

Vs

KALUNDRE METALIKS PRIVATE LIMITED

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 02.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

For the Respondent:

ORDER

IA 1443 of 2024- In view of the resolution having been approved with more than 90% of voting, the IA is **allowed**. Accordingly, the CP along with all pending IAs, if any, are **disposed of** as withdrawn.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/